

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF RAJESH LANDMARK PROJECTS PRIVATE LIMITED (OPERATING IN REAL ESTATE IN MUMBAI)	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Rajesh Landmark Projects Private Limited (Real Estate Project)
2. Date of incorporation of corporate debtor	26th November 2015
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. of corporate debtor	CIN: U70102MH2015PTC270497
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 139, Seksaria Chambers, 2nd Floor, N M Road Fort Mumbai Mumbai City MH 400023 IN
6. Insolvency commencement date in respect of corporate debtor	10th October 2022
7. Estimated date of closure of insolvency resolution process	08th April 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Bhruvish Amin IBBI Registration no.: IBBI/IPA-002/IP-N00353/2017-18/11003
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: BDO India LLP, Level 9, The Ruby, Northwest Wing, Senapati Bapat Road, Dadar (W), Mumbai 400028, IN Registered email ID: bhruvishamin@bdo.in
10. Address and e-mail to be used for correspondence with the Interim resolution professional	Correspondence Address: BDO India LLP, Level 9, The Ruby, Northwest Wing, Senapati Bapat Road, Dadar (W), Mumbai 400028, IN Correspondence email ID: rlpiclaims@bdo.in
11. Last date for submission of claims	24th October 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As the Corporate Debtor Being a Real Estate Company the same is subject to verification of the records of the Corporate Debtor
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable at present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rajesh Landmark Projects Private Limited on **10th October 2022**.
The creditors of Rajesh Landmark Projects Private Limited, are hereby called upon to submit their claims with proof on or before **24th October 2022** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Bhruvish Amin
Interim Resolution Professional
IBBI Registration no. IBBI/IPA-002/IP-N00353/2017-18/11003
AFA No.: AA2/11003/02/290323/202019

Date: 13th October 2022
Place: Mumbai

BDO India LLP, Level 9, The Ruby, Northwest Wing,
Senapati Bapat Road, Dadar (W), Mumbai 400028, India.

